

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

Dated the Monday 27th day of August Two Thousand And Eighteen

PRESENT:

THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)
THE HON'BLE MR. P. MADHAVAN, MEMBER (J)

MA310/480/2018
in
O.A./310/272/2018

The Commissioner of GST and Central Excise,
Puducherry,
P.B. No. 104, Goubert Avenue, Beach Road,
Puducherry- 605 001.

..... Applicant/7th Respondent

(By Advocate : M/s. Rajnish Pathiyil)

VS.

1. Shri Ganesanne Riviere,
S/o. Late Sambasivam,
Age 59 years,
Working as Assistant Commissioner
GST & Central Excise,
Puducherry Commissionerate,
Puducherry.

..... 1st Respondent/Applicant

2. Union of India,
Rep. by the Chairman,
Central Board of Excise and Customs,
North Block, New Delhi;

3. The Secretary,
Department of Revenue,
North Block, New Delhi;

4. The Secretary,
Department of Personnel & Training,
North Block, New Delhi;
5. The Secretary,
Department of Expenditure,
North Block, New Delhi;
6. The Principal Chief Controller of Accounts,
Central Board of Excise and Customs,
AGCR Building, 1st Floor,
New Delhi;
7. The Principal Chief Commissioner of GST
And Central Excise, Tamil Nadu &
Puducherry,
121 M.G. Road, Nungambakkam,
Chennai- 600 034.

... Respondents

(By Advocates: M/s. Menon, Karthik, Mukundan &
Neelakantan for R1
Mr. Mr. K. Rejendran for R2-R7)

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

Heard.

2. 7th respondent in the OA has filed this MA seeking further extension of time by another three months' time to comply with the order of this Tribunal dated 27.2.2018 in OA 272/2018.
3. O.A. applicant submits that he had no objection for grant of two weeks' time.
4. In view of the above, two weeks time is granted for complying with the order of the Tribunal as a last chance.
5. M.A. is disposed of accordingly.